

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/TT/2021

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for one asset under “Powergrid works associated with Additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B)” in Western Region.

Date of Hearing : 3.8.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd.
& 13 Others

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL
Shri Mohd. Shahzeb, Advocate, PGCIL
Shri Hemant Singh, Advocate, RRWTL
Shri Mridul Chakravarty, Advocate, RRWTL
Shri Harshit, Advocate, RRWTL
Shri Tushar Srivastava, RRWTL
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for 2 Nos. 765 kV line bays at 765/400 kV Raipur Pooling Station (Powergrid) for Raipur Pooling Station (Powergrid)-Rajnandgaon (TBCB) 765 kV D/C line under “Powergrid works



associated with Additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B)” in Western Region:

- b. The subject asset was put under commercial operation on 30.11.2018.
- c. Transmission tariff for 2014-19 tariff period for the instant asset was approved by the Commission vide order dated 10.5.2018 in Petition No. 16/TT/2019.
- d. The Commission vide its order dated 10.5.2020 in Petition No. 16/TT/2019 allowed the transmission charges in respect of the subject asset from 30.11.2018 till 30.3.2019 to be borne by Adani Power Limited (APL) on account of non-completion of associated downstream transmission system.
- e. Raipur-Rajnandgaon Warora Transmission Ltd. (RRWTL) has been impleaded as Respondent in the instant petition as it is the implementing agency of the TBCB project. APL is the parent Company of RRWTL and, therefore, RRWTL has been impleaded and arrayed as Respondent in the matter.

3. Learned counsel for RRWTL made the following submissions:

- a. It was not a party to Petition No. 16/TT/2019 and, therefore, it cannot be party to the present petition.
- b. APL only participated in the bid. It was Adani Transmission Limited (ATL) which invested and acquired the shares of RRWTL as an investing affiliate of APL.
- c. The Commission vide its order dated 9.10.2019 in Petition No. 326/MP/2018 extended the scheduled COD of the assets under the scope of RRWTL from 23.11.2018 to 31.3.2019 on account of occurrence of force majeure events. Therefore, no liability can be imposed on RRWTL on account of not achieving the COD.

4. In response, learned counsel for the Petitioner made the following submissions:

- a. Petition No. 31/MP/2021 was filed by the Petitioner with regard to payment of transmission charges for the mismatch period. The issue of sharing of transmission charges for the period of mismatch raised in Petition No. 31/MP/2021 is also involved in the present petition. Petition No. 31/MP/2021 is yet to be listed for hearing. Since the issue of sharing of transmission charges is involved in Petition No. 31/MP/2021 and in the present petition, they may be considered to be taken up together.
- b. Three weeks' time may be granted to file rejoinder to the reply of RRWTL dated 31.3.2021.



5. Learned counsel for RRWTL prayed that notice of Petition No. 31/MP/2021 may be issued to RRWTL and, thereafter, the matters may be taken up together for hearing.
6. After hearing the parties, the Commission allowed the request of learned counsel for the Petitioner to file rejoinder to the reply of RRWTL by 3.9.2021 with an advance copy of the same to the Respondents.
7. The Commission also directed to issue notice and list Petition No.31/MP/2021 alongwith the instant petition. Accordingly, the present petition shall be listed alongwith Petition No. 31/MP/2021 for hearing in due course for which separate notices shall be issued to the parties.
8. The Commission also directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

